

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 24
TP (Co. Act)-07(PB)/2023
Old CP No. 430/2014

IN THE MATTER OF:

Mr. Rajesh Chand Gupta	...	Applicant/Petitioner
Vs		
SKM Refcon Private Limited	...	Respondent

Order under Section 433(e)/433(f) of the Companies Act, 1956.

Order delivered on 22.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Varun Pandit, Advocate
For the Respondent : None

ORDER

Ld. Counsel Mr. Varun Pandit for the Applicant appeared through VC and sought time to file Affidavit of Service and also to upload the same on the DMS/E-portal.

None appears on behalf of the Respondent.

At his request, list the matter **on 29.05.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)